

REGD. POST WITH A/D

THE GAUHATI HIGH COURT AT GUWAHATI
(THE HIGH COURT OF ASSAM, NAGALAND, MIZORAM & ARUNACHAL PRADESH)

NOTIFICATION

Dated Guwahati the 17th of May, 2017

No.HC.XV.04/2017/71/RV. Shri Manwar Ali, Additional District & Sessions Judge (under suspension), Bilasipara, Dhubri, who was placed under suspension, vide High Court Notification No.HC.XV.44/2006/pt./32/RV, dated 17.03.2017, is allowed to draw subsistence allowance under the provisions of Rule 53(1)(ii)(a) and Rule 53(1)(ii)(a)(i) of the Fundamental Rules and the Subsidiary Rules, with effect from 17.03.2017.

By order,
Sd/- K. Newar
JOINT REGISTRAR (VIGILANCE)

Memo No. HC.XV.04/2017/71-A /RV., Dated 17.05.2017.

Copy to :-

1. The L.R. & Commissioner Secretary to the Govt. of Assam, Judicial Department, Dispur, Guwahati-6, for information with reference to High Court Memo No.HC.XV.44/2006/pt./32-A/, dated 17.03.2017.
2. The Principal Accountant General, Assam, Maidamgaon, Beltola, Guwahati, for information and necessary action with reference to High Court Memo No.HC.XV.44/2006/pt./32-A/, dated 17.03.2017.
3. The District and Sessions Judge, Dhubri, Pin. 783301, for information with reference to High Court Memo No.HC.XV.44/2006/pt./32-A/, dated 17.03.2017.
4. The Registrar- cum- Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
5. Shri Manwar Ali, Addl. District & Sessions Judge (under suspension), Bilasipara, Dhubri, Pin. 783348 for information with reference to his letter dated 17.04.2017.
6. The Deputy Director, Assam Govt. Press, Bamunimaidan Guwahati-21, for publication of the above Notification in the Assam Gazette.
7. The Treasury Officer, Dhubri, Pin.783301/ Bilasipara, District-Dhubri, Pin-783348 for information and necessary action.
8. The System Analyst, Gauhati High Court, Guwahati, for uploading this Notification in the Official Website of the Gauhati High Court.


JOINT REGISTRAR (VIGILANCE)


17/5/17